

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:37
ANSWERED ON:17.02.2009
DUMPING OF GOODS IN INDIAN MARKET
Reddy Shri Magunta Sreenivasulu

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of cases investigated by the Directorate General of Anti- Dumping and Allied Duties during each of the last three years and the current year;
- (b) whether the Government has taken any action in such cases;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government to safeguard the indigenous industries against dumping of goods by foreign units?

Answer

MINISTER OF COMMERCE AND INDUSTRY(SHRI KAMAL NATH)

a)to e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 37 FOR ANSWER ON 17TH FEBRUARY 2009 REGARDING " DUMPING OF GOODS IN INDIAN MARKET"

(a) to (e): The Directorate General of Anti-Dumping & Allied Duties (DGAD) in the Department of Commerce has initiated ninety one (91) anti-dumping investigations including reviews during last three years and the current year (i.e. from 1.1.2006 till 11.2.2009). In forty six (46) of these cases , final findings have been issued. In three (3) cases, termination notifications were issued following withdrawal of the applications by the domestic industry. In eight (8) cases, only preliminary findings have been issued so far. The remaining thirty four (34) cases are still under investigation . The Government is aware of the problems being faced by the domestic industry due to dumping and accordingly remedial measures have been taken wherever injury to the domestic industry from dumped imports has been established.

The DGAD initiates anti-dumping investigation on receiving a fully documented petition from the domestic industry with prima-facie evidence of dumping in the country, injury to domestic industry and causal link between the dumped goods and injury. Such petitions submitted by domestic industry are processed as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 and the rules made thereunder. After investigation, the DGAD submits its findings to the Government recommending, wherever appropriate, the amount of anti-dumping duty to be levied. The findings issued by the DGAD are published in the official Gazette and are also available on the Department's website.